

ITEM NO.9 COURT NO.2 SECTION XI
[PART-HEARD]

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22590/2011

(From the judgement and order dated 12/07/2011 in CP No.2209/2009
of The HIGH COURT OF U.P AT LUCKNOW)

KISHOR KUMAR & ORS. Petitioner(s)

VERSUS

PRADEEP SHUKLA & ORS. Respondent(s)

(With appln(s) for intervention, impleadment, permission to file
additional documents and prayer for interim relief and office report)

WITH SLP(C) NO. 27086 of 2011

(With appln.(s) for permission to file additional documents and
exemption from filing OT and impleadment and prayer for interim
relief and office report)

SLP(C)No.4130 of 2012

(With appln.(s) for C/delay in filing SLP and c/delay in refiling SLP
and office report)

C.P. (C) No.347/2010

(With appln.(s) for intervention and exemption from filing OT and
permission to file additional documents and impleadment)

C.P. (C) No.3/2011 in SLP (C) No.20558/2009

C.P. (C) No.8/2011 in SLP (C) No.20774/2009 (For prel. hearing)

C.P. (C) No.29/2011 in SLP (C) No.20774/2009 (For prel. hearing)

C.P. (C) No.32/2011 in SLP (C) No.22114/2009 (For prel. hearing)

C.P. (C) No.36/2011 in SLP (C) No.20558/2009 (For prel. hearing)

C.P. (C) No.37/2011 in SLP (C) No.32977/2009 (For prel. hearing)

C.P. (C) No.73/2011 in SLP (C) No.20558/2009 (For prel. hearing)

C.P. (C) No.92/2011 in SLP (C) No.20558/2009 (For prel. Hearing)

(With appln.(s) for impleadment)

C.P. (C) No.104/2011 in SLP (C) No.20558/2009 (For prel. hearing)

C.P. (C) No.107/2011 in SLP (C) No.22732/2009 (For prel. hearing)

C.P. (C) No.283/2011 in SLP (C) No.20774/2009 (For prel. hearing)

C.P. (C) No.349/2011 in SLP (C) No.20774/2009 (For prel. hearing)

C.P. (C) No.350/2011 in SLP (C) No.20774/2009 (For prel. hearing)

C.P. (C) No.385/2011 in SLP (C) No.22732/2009 (For prel. hearing)

SLP 22590/2011

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Date: 02/02/2012 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Ms. Indu Malhotra, Sr. Adv.
Ms. Mahalakshmi Pavani, AOR
Mr. G. Balaji, Adv.
Mr. Kush Chaturvedi, Adv.
Ms. Chinamayee Chandra, Adv.
Sri Mukesh Kumar Singh, Adv.

In CP Nos.8,29, Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Mukesh Verma, Adv.

283,349,350/11	Mr. Yash Pal Dhingra, AOR
in SLP(C)4130/12	Mr. T. Mahipal, AOR.
In SLP 27086/11	Mr. Dinesh Dwivedi, Sr. Adv. Mr. Mukesh Verma, Adv. Mr. Yash Pal Dhingra, AOR
In CP 32/11	Mr. K.L. Janjani, AOR
In CP 385 & 107	Mr. K.L. Janjani, AOR
In CP 37/11	Ms. Anu Gupta, AOR Mr. Shree Pal Singh, AOR
In CP 92/11	Mr. Y.S. Lohit, Adv. Dr. Sumant Bharadwaj, Adv. Mr. Manoj Kumar, Adv. Ms. Mridula Ray Bharadwaj, AOR
In IA 23/11 in SLP 22590/11	Mr. Yash Pal Dhingra, AOR
For Respondent(s)	Ms. Veera Kaul Singh, AOR Mr. C.L. Sahu, AOR
In SLP 22590/11	Mr. S.K. Sabharwal, AOR
SLP 22590/2011	Mr. Shree Pal Singh, AOR
In SLP 22590/2011	Ms. Niranjana Singh, AOR Mr. K.L. Janjani, AOR Mr. Satpal Singh, AOR M/S Vidhi International Mr Anjani Kumar Mishra, AOR
In SLP 27086/2011	Ms. Sunita Sharma, AOR
In C.P. 347/2010	Mr. Santosh Kumar Tripathi, AOR

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UPON hearing counsel the Court made the following
O R D E R

On the prayer made on behalf of the respondents, let the matters stand adjourned till next Wednesday (8th February, 2012), and let them retain their position in the list.

(Sheetal Dhingra)
COURT MASTER

(Renuka Sadana)
COURT MASTER